



The Code of Criminal Procedure (Tripura 6th Amendment) Act, 2003.

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TRIPURA



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Part - I -- Orders & Notifications by the Government of Tripura,
the High Court Government Treasury etc.

**GOVERNMENT OF TRIPURA
LAW DEPARTMENT**

No. F. 9(32)-Law/Leg/2001

Dated, Agartala, the 18th July, 2003.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assented of the President on the 14th day of July 2003 and is hereby published for general information.

A. B. PAUL
SECRETARY
GOVERNMENT OF TRIPURA

**THE CODE OF CRIMINAL PROCEDURE
(TRIPURA SIXTH AMENDMENT) ACT, 2003**

AN

ACT

to amend the code of Criminal Procedure, 1973 in its application to the State of Tripura.

Be it enacted by the Tripura Legislative Assembly in the Fifty-fourth year of the Republic of India as follows:-

*Short title extent and
Commencement*

1. (1) This Act may be called the Code of Criminal Procedure (Tripura Sixth Amendment) Act, 2003.
- (2) It extends to the whole of Tripura.
- (3) It shall come into force on and from the date of its publication in the Official Gazette.

*Insertion of a new
Section 197 (IA)*

2. In the Code of Criminal Procedure, 1973, in section 197, after sub-section (1) the following sub-section shall be inserted, only for application in the State of Tripura, namely :-

“(IA) When as per provision of any relevant law for the time being in force a public servant referred to in Sub-Section (1) (b) is directly appointed, transferred or posted by the State Government in any local or other authorities including a Government Company, Corporation or Public Sector Undertaking, he shall be deemed to be employed in connection with the affairs of the State and no Court shall take cognizance of any offence as referred to in Sub-Section (1) without previous sanction of the State Government.”